

**Rehabilitation of Handicapped Children**

**3234. Shrimati Jyotsna Chanda:** Will the Minister of Social Welfare be pleased to refer to the reply given to Unstarred Question No. 1094 on the 1st June, 1967 and state:

(a) the number of trainees (blind, deaf and handicapped) who have so far been rehabilitated; and

(b) the measures which Government propose to take for their speedy rehabilitation?

**The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha):** (a) and (b). 9 special employment exchanges have been set up to assist blind, deaf, and orthopaedically handicapped persons in securing employment. Up to the 31st March, 1967 these exchanges had placed in employment 3,672 blind, deaf and orthopaedically handicapped persons.

**Welfare of Scheduled Castes and Scheduled Tribes**

**3235. Shri D. R. Parmar:**  
**Shri Ramchandra J. Amin:**  
**Shri Bhaljibhai Parmar:**  
**Shri S. M. Solanki:**

Will the Minister of Social Welfare be pleased to state:

(a) the amount spent for the welfare of the Scheduled Castes and Scheduled Tribes in different States during the years 1965-66 and 1966-67 by the Central Government, State-wise;

(b) whether Government have taken action on the recommendations made by the Commission for Scheduled Castes and Scheduled Tribes in his last report; and

(c) if so, the details thereof?

**The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha):** (a) A statement giving the amounts sanctioned by the Central Government for being spent

on the schemes for the welfare of Scheduled Castes and Scheduled Tribes during the years 1965-66 and 1966-67 is laid on the Table of the House. [Placed in Library. See No. LT-746/67].

(b) and (c). The last report of the Commissioner for Scheduled Castes and Scheduled Tribes pertains to the year 1965-66 and was submitted to the Parliament on the 8th June, 1967. Further necessary action is being taken with the concerned authorities.

**Compensatory Allowance to C.P.W.D. Staff at Faridabad**

**3236. Shri S. D. Somasundaram:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that all Government servants other than Central Public Works Department staff stationed at Faridabad at present, who have been transferred from Delhi after the 1st September, 1966 are in receipt of compensatory allowance at the rates admissible in Delhi; and

(b) if so, the reasons for discrimination in regard to the Central Public Works Department staff?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) and (b). Central Government employees who are transferred to Faridabad on account of shifting of offices from Delhi on or after 1st January, 1966, are allowed to continue drawing compensatory (city) allowance at Delhi rates for one year and, thereafter, the rates will be gradually reduced to nil over the next 18 months. This concession has also been extended to employees of offices already stationed in Faridabad as on 1st September, 1966. No discrimination between the staff of the Central Public Works Department and other Central Government staff has been made in the matter of grant of the above concessions.